

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
CURE LIFE CARE PVT LTD (In Liquidation)**

Sr. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	CURE LIFE CARE PVT LTD
2.	Date of incorporation of corporate debtor	09.08.2011
3.	Authority under which corporate debtor is Incorporated / Registered	Registrar of Companies, Ahmedabad, Gujarat
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24230GJ2011PTC066692
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office : 20, Gurukrupa Society Behind New Kotak Bank, Ghod Dod Road , Surat, Gujarat, India - 395007 Gujarat
6.	Date of closure of Insolvency Resolution Process	20.11.2024
7.	Liquidation commencement date of corporate debtor	21.11.2024 (Order received 13.12.2024)
8.	Name and registration number of the insolvency professional acting as liquidator	VCAN Resolve IPE LLP IBBI/IPE-0139/IPA-1/2023-24/50074
9.	Address and e-mail of the liquidator, as registered with the Board	204, Wallstreet-1, Near Gujarat College, Ellisbridge, Ahmedabad 380006 ibc@vcanca.com
10.	Address and e-mail to be used for correspondence with the liquidator	204, Wall Street – 1, Opp. Orient Club, Nr. Gujarat College, Ellisbridge, Ahmedabad-380006 Email- cirp.curelife@gmail.com
11.	Last date for submission of claims	12.01.2025

Notice is hereby given that the National Company Law Tribunal (Ahmedabad Bench) has ordered the commencement of liquidation of the Cure Life Care Pvt Ltd on 21.11.2024 **(Order received on 13.12.2024)**

The stakeholders of Cure Life Care Pvt Ltd are hereby called upon to submit their Claims with proof on or before 12.01.2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 16.12.2024
Place: Ahmadabad




Vinod Tarachand Agrawal
Partner
VCAN Resolve IPE LLP
IBBI/IPE-0139/IPA-1/2023-24/50074
AFA: AA1/50074/01/300625/10040
valid till 30.06.2025